

15. Fixed dose combinations of chloramphenicol with any other drug for internal use. Minister of HEALTH AND FAMILY WELFARE be pleased to state:
16. Fixed dose combination of Ergot. (a) the number of drug companies which do not possess complete testing and analytical laboratories;
17. Fixed dose combination Vitamins with Anti T.B. drugs except combination of Isoniazide with pyridoxine Hydrochloride (Vitamin B 6). (b) whether Government have done drawn samples of their products; and (c) if so, the number of samples drawn and the details of their test report?
18. Penciling skin/eye ointment. THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):
19. Tetroccline liquid oral preparations. (a) Available information with the Government reveals that there are 93 units in Maharashtra which do not have their own testing laboratories. Out of these 54 units have obtained stay orders in Bombay High Court against the orders of the Commissioner, Food and Drugs Admn., Maharashtra State requiring them to provide Analytical laboratories.
20. Nialamide.
21. Practolol. (b) Yes, Sir.
22. Mathapyrilene, its salts. (c) 378 samples of these units have drawn out of which 63 samples were found to be not standard quality.
23. Methaqualone
24. Oxytetracycline Liquid Oral Preparations. [Translation]
25. Demeclocycline Liquid Oral Preparations. **Stipend to Apprentices in Delhi**
26. Combination of Anabolic Stereids with other drugs. 7907. SHRI SATYANARAYAN PAWAR: Will the Minister of LABOUR be pleased to state:
27. Fixed dose combination of Oostrogen and Progestin (Other than oral contraceptives) containing per tablet ostrogen content of more than 50 m.g. equivalent to Ehtenyle Estradiol) and of progestine content of more than 3 mg. (equivalent to None this-teron Acetate). (a) whether the persons sent to factories by the Delhi Administration as apprentices and selected by factories, are not paid the full amount of stipend in accordance with the Apprenticeship Rules and stipend is deducted for the Government holidays;

**Testing Laboratories Owned by Drug Manufacturing Companies**

7906. SHRI RAJ KUMAR RAI: Will the

(b) if so, the steps taken by Government to ensure payment of full amount of stipend

to the apprentices;

(c) whether there is a proposal for increasing the amount of stipend, keeping in view the rise in prices in the country; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALVIYA): (a) The Delhi Administration had received a few complaints about non-payment of stipend to the apprentices. However, there has been no deduction in stipend for Government holidays.

(b) Action is taken to get every complaint settled and the full amount of stipend paid to the apprentices. Necessary directions have also been issued to the establishments that payment of stipend to the apprentices should only be made by cheques.

(c) No. Sir.

(d) Not applicable.

[English]

#### **Pollution in Tamil Nadu Rivers**

7908. SHRI P.R.S. VENKATESAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government had conducted a survey of rivers being polluted in Tamil Nadu;

(b) if so, the details thereof and the extent of pollution caused to these rivers; and

(c) the corrective steps taken by Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir.

(b) The Tamil Nadu Pollution Control Board has, in collaboration with the Central Pollution Control Board conducted the Cauvery basin/sub-basin study to identify the pollution sources and assess the water quality of the Cauvery and its tributaries in Tamil Nadu. In addition, monitoring of water quality is being done under the National Water Quality Monitoring Programme.

As per these surveys and studies, some stretches of the Cauvery and the Tambiraparani are polluted and the water quality is below the desired level.

(c) (i) Standards for river water quality have been prescribed and monitoring is being carried out through a network of water quality monitoring stations.

(ii) Standards have been prescribed for discharge of effluents from major water polluting industries.

(iii) Industries and municipalities have been directed to treat their effluents to conform to the prescribed standards.

(iv) Prosecutions have been launched against the major defaulting units.

(v) A Cauvery Action Plan for cleaning of the river Cauvery, its tributaries and other water sources in the Cauvery river basin has been prepared. Implementation of the plan would be considered on the experience gained from the Ganga Action Plan and the availability of funds.

#### **N.T.C Mills in Kerala**

7909. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of TEXTILES be pleased to state: